

SCHEDULE-I**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FIRST FLIGHT COURIERS LIMITED

1.	Name of corporate debtor	First Flight Couriers Limited
2.	Date of incorporation of corporate debtor	May 02, 1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64100MH1988PLC047228
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office Address: G-1001/ 02, Lotus Corporate Park, Off Jay Coach Flyover, Western Express Highway, Goregaon (East) Mumbai, Maharashtra - 400063
6.	Insolvency commencement date in respect of corporate debtor	October 03, 2022; date of Hon'ble NCLT order
7.	Estimated date of closure of insolvency resolution process	April 01, 2023; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Indrajit Mukherjee Reg. No.: IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No 9, Sector 17, Roadpali, Kamboli, Navi Mumbai, Raigad, Maharashtra, 410218 Email id: indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Indrajit Mukherjee Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kamboli, Navi Mumbai, Raigad, Maharashtra, 410218 Email id: cirpfirstflight@gmail.com
11.	Last date for submission of claims	October 17, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of First Flight Couriers Limited on October 03, 2022.

The creditors of First Flight Couriers Limited, are hereby called upon to submit their claims with proof on or before October 16, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: October 04, 2022

Place: Mumbai

Indrajit Mukherjee

Interim Resolution Professional

In the matter of First Flight Couriers Limited

IBBI/IPA-001/IP-P-01533/2018-2019/12450

